

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CENTRAL DEPARTMENTAL STORES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Central Departmental Stores Private Limited
2.	Date of incorporation of corporate debtor	31 August 2006
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. of corporate debtor	U51909MH2006PTC164209
5.	Address of the registered office and principal office (if any) of corporate debtor	Knowledge House, Shyam Nagar, Off J V Link Road, Nr Talav, Jogeshwari East, Mumbai, Jogeshwari East, Maharashtra, India, 400060
6.	Insolvency commencement date in respect of corporate debtor	24 September 2024
7.	Estimated date of closure of insolvency resolution process	23 March 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Avil Menezes Registration No. IBBI/IPA-001/IP-P00017/2016-2017/10041
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: avil@caavil.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: irp.cdspl@aegisipe.com
11.	Last date for submission of claims	8 October 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Central Departmental Stores Private Limited** on **24 September 2024**.

The creditors of **Central Departmental Stores Private Limited**, are hereby called upon to submit their claims with proof on or before **8 October 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 26 September 2024

Place: Mumbai

Sd/-

Avil Menezes

Interim Resolution Professional

Registration No. IBBI/IPA-001/IP-P00017/2016-2017/10041

Authorization For Assignment valid till 27th November 2024

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CENTRAL DEPARTMENTAL STORES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Central Departmental Stores Private Limited
2. Date of incorporation of corporate debtor	31 August 2006
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH2006PT164209
5. Address of the registered office and principal office (if any) of corporate debtor	Knowledge Square, Shyam Nagar, Off J V Link Road, N. Talav, Jogeshwari East, Mumbai, Jogeshwari East, Maharashtra, India, 400060
6. Insolvency commencement date in respect of corporate debtor	24 September 2024
7. Estimated date of closure of insolvency resolution process	23 March 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Avil Menzies Registration No. IBB/IPA-001/IP-P00017/2016-2017/10041
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: avil@caavil.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: iprjas@caavil.com
11. Last date for submission of claims	8 October 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13. Names of Insolvency Professionals Identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://bbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Central Departmental Stores Private Limited** on **24 September 2024**. The creditors of **Central Departmental Stores Private Limited**, are hereby called upon to submit their claims with proof on or before **8 October 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 26 September 2024
Place: Mumbai

Sd/-
Avil Menzies
Interim Resolution Professional
Registration No. IBB/IPA-001/IP-P00017/2016-2017/10041
Authorization For Assignment valid till 27th November 2024

कार्यालयका सतत-सर्वजनिक व्यास नोंदी कर्यालय, धर्मादा आयुक्त मदन, महेला मजला, सास्नी रोड, वरळी, मुंबई-४०००३०

सर्वजनिक विवस्वत व्यवस्था नोंदी कर्यालय, वृहन्मुंबई विभाग मुंबई.
जारी नोंदीस
(महाराष्ट्र सर्वजनिक विवस्वत व्यवस्था अधिनियम, १९५० चे कलम २२-नियम ७४ अे याचारे)
किरण अर्ज क्रमांक : Misc. Application No. ACCV/1041/2024

याचार्थी, **"General Practitioners Association"** नोंदी क्र. F-4231/Mumbai या सर्वजनिक विवस्वत व्यवस्था सादरकर्ता **Dr. Bharat Kumar M. Bhatt** यांनी **ACCV/1041/2024** याचारे वदला करिता उपरोक्त बटल अडवला सादर केला आहे व तो सहायक धर्मादा आयुक्त-५) यांनी दिनांक **०९.०९.२०२४** रोजी तात्पुरत रिक्त केला आहे, याचार्थी, दिनांकाचे अडवलेला सर्व संबंधीत लोकांना सादर नोंदीस द्यावे कळविण्यात येते की, सादर बटल अडवलास आणुन कोडी आणे / हक्कट घ्यावयाची असल्यास, आण आणी हक्कट सादर जाहीर नोंदीस प्रिदुड झाल्यास दिनांकापासून ३० दिवसांचे आत सहायक धर्मादा आयुक्त-५) यांचेसाथ दाखल करावी, अन्यथा, सादर बटल अडवलास आणी कोडी हक्कट नाही, असे समजून सादर बटल अडवलास सादर नोंदीस प्रिदुड झाल्यासून ३० दिवसांनंतर अंतिम आदेश करण्यात येईल, याची नोंद घ्यावी.

आज दिनांक ०९.०९.२०२४ रोजी माझी सहीनेची व सहायक धर्मादा आयुक्त-५ यांच्या सहीनेची दिदी.

अधिकार (व्यास),
सर्वजनिक व्यास नोंदी कर्यालय,
वृहन्मुंबई विभाग मुंबई यांचेकरीता

PNB Housing Regd. Office:- 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-110001. Phones:- 011-23357171, 23357172, 23705414, Website: www.pnbhousing.com

Borivali Branch:- 203 & 204-A, Second Floor Western Edge, Near WE Highway, Magadhane, Borivali (East), Mumbai, Maharashtra-400066.
Mumbai Branch:-Office No-2 & 3, Ground Floor, Baba House, Plot No. 95, B.L. Sajai Road, Near Vichi Metro Station, Andheri (East), Mumbai-400093.

POSSESSION NOTICE (FOR IMMovable PROPERTY)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower(s) to repay the amount as mentioned against each account within 60 days from the date of notice/date of receipt of the said notice(s). The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower(s) in particular and the public in general is/are hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd. for the amount and interest thereon as per loan agreement.

The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Date of Demand Notice	Amount Outstanding	Date of Possession Taken	Description of the Property/ies Mortgaged
1.	HOUJBRV/L01/19/632792 & NHLVBRV/L01/9/642695, B.O.- Borivali	Mr. Ms. Ajazhmed Shakirai Khan (Borrower), Mr. Ms. Sabina Ajaz Ahmed Khan (Co-borrower)	31.05.2024	Rs.7,65,36,246.16/- (Rupees Seven Crore Sixty Five Lakh Thirty Six Thousand Two Hundred Forty Six and Sixteen Paise only)	23.09.2024 (Symbolic Possession)	All That Part and Parcel of Flat No.3401, Area Admeasuring 4200 Sq.ft Carpet Area, 111.48 Sq.Mtrs Carpet Area, on The 34th Floor in The Wing 'A', in The Building Known As 'Orchid Enclave' Constructed on Land Bearing C.T.S. No.243, Area Admeasuring 16,549 Sq. Yards, Equivalent to 13,837.06 Sq. Ms., Situated At Bellasis Road, Above City Center Mall, Opp. Mumbai Central Depot, Mumbai Central, Mumbai-400008.
2.	HOUJUM/J062/1887342 & HOUJUM/J072/1897435, B.O.- Mumbai	Mr. Anjum Ara Abdul Wahid Sayed (Borrower), Mr. Mohd Noman Farook Sayed (Co-borrower)	13.06.2024	Rs.87,72,101.14/- (Rupees Eighty Seven Lakh Seventy Two Thousand One Hundred one and Fourteen Paise only)	23.09.2024 (Symbolic Possession)	Flat No.704 , on The 7th Floor, A Wing in The Building Known As Sagar Heights Chsl, Situated At Mohli Village, Andheri Kuria Road, Sakinaka Junctions Sakinaka Mumbai-400072.

Place: Mumbai, Dated: 23-09-2024 Authorized Officer (M/s PNB Housing Finance Ltd.)

NOTICE is hereby given that the Certificate(s) for Equity 4320 Shares of face value Rs.10/- each having Folio No. H0005012, Certificate Nos: 14498 to 14541, 64747 to 64790 bearing Distinctive Nos: 716131 - 718290, 5716991 - 5719150, of **INDUSTRIAL INVESTMENT TRUST LTD**, registered in the name(s) of **HEMA JHAVERI** has/have been lost or misplaced and the undersigned has/have applied to the Company to issue Duplicate Certificate(s) for the said shares. Any person who has/have any claim in respect of the said share certificates should lodge such claim with the Company at its Registered Office, **INDUSTRIAL INVESTMENT TRUST LTD**, Office No. 101A, The Capital, G-Block, Plot No.C-70, Bandra Kurla Complex, Bandra (East), Mumbai, Maharashtra-400051 within 15 days of the publication of this notice, after which no claim will be entertained and the company will proceed to issue Duplicate Share Certificate(s).

Name(s) of Shareholder(s) Sd/-
Date: 25.09.2024 HEMA JHAVERI

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

LCRD/Mumbai Division

The Federal Bank Ltd. Loan Collection & Recovery Department / Mumbai Division, 134, 13th Floor, Joly Maker Chamber II, Nariman Point, Mumbai-400021, E-mail: mumbird@mumbird.federalbank.co.in, Phone : 022-22022548 / 22028427
CIN : L65191KL1931PLC000368, Website : www.federalbank.co.in

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of the Federal Bank Ltd. Under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as Act) and in exercise of powers conferred under section 13(12) of the said Act read with rule 3 of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as Rules) issued a demand notice dated **20/06/2024** calling upon the borrowers **(1) M/s Vajra Gold Private Limited**, Room No. 18, 5/7, First Floor, Khanderawadi Dadi Sethi Agriy Lane, Kalbadevi Road, Mumbai, Mumbai City, Maharashtra-400002, (2) Shri. Dhruvil Ganna, S/o Prakashchandra Ganna, 10/401, Amber Building, Vrindavan Society, N S Mankikar Marg, Chunabhathi Station, Mumbai City, Mumbai, Maharashtra-400022, (3) Shri. Shomil P Ganna, S/o Prakashchandra Ganna residing at (a) Room No. 10/410 Vrindavan Society, Amber Building Opp. Chunabhathi Station, Sui, Mumbai, Maharashtra-400022; (b) No. 10/401, Amber Building, Vrindavan Society, N S Mankikar Marg, Chunabhathi Station, Mumbai City, Mumbai, Maharashtra-400022, (4) Shri. Prakash S. Ganna, S/o Shanti Lal Ganna, (a) 10/401, Amber Building, Vrindavan Society, N S Mankikar Marg, Chunabhathi Station, Mumbai City, Mumbai, Maharashtra, 400022, (b) Flat No. 501, Parshwa Padma, A-wing, Muthalla Residency, Dayaram Lad Marg, Mumbai, Maharashtra, 400033 to repay the amount mentioned in the notice being **(1) ₹ 12,91,17,846/- (Rupees Twelve Crore Ninety One Lakh Seventeen Thousand Eight Hundred and Forty Six Only)** in the Cash Credit limit (A/C No. 16225500001133), **(2) ₹ 9,57,120 (Rupees Nine Lakh Fifty Seven Thousand One Hundred and Twenty only)** in the Guaranteed Emergency Credit Line (GECL)-1 loan/limit (A/C No. 1622690000129) and **(3) ₹ 80,83,254.52 (Rupees Eighty Lakh Eighty Three Thousand Two Hundred Fifty Four and Paise Fifty Three Only)** in the Guaranteed Emergency Credit Line (GECL)-2 loan/limit (A/C No. 1622690000400) within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the entire outstanding amount, notice is hereby given to the borrowers and the public in general that the undersigned being the authorized officer of the Federal Bank Ltd. Has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **24th day of September 2024**.

The borrower's attention is invited to the provision of section 13(8) of the Act, in respect of time available, to redeem the secured asset (security property).

The borrowers in particular and public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Federal Bank Ltd. For an amount **(1) ₹ 13,26,65,714/- (Rupees Thirteen Crore Twenty Six Lakh Sixty Five Thousand Seven Hundred and Fourteen Only)** as on 31/08/2024 in the **Cash Credit limit (A/C No. 16225500001133), (2) ₹ 9,90,518/- (Rupees Nine Lakh Ninety Thousand Five Hundred and Eighteen only)** as on 09/09/2024 in the **Guaranteed Emergency Credit Line (GECL)-1 loan/limit (A/C No. 1622690000129)** and **(3) ₹ 82,86,824.52 (Rupees Eighty Two Lakh Eighty Six Thousand Eight Hundred and Twenty Four and Paise Fifty Two only)** as on 08/09/2024 in the **Guaranteed Emergency Credit Line (GECL)-2 loan/limit (A/C No. 1622690000400)** and further interest and coststhereon.

Description of Mortgaged Immovable Property
All that piece and parcel of residential Flat No. 504, admeasuring about 994 Sq.ft.s, ie. 92.37 Sq.mts. Carpet area, Terrace 208 Sq.ft.s, ie. 19.33 Sq.mts., on the 5th Floor, in the building No. C, in the Scheme commonly known "Rolling Meadows", Society known as "Rolling Meadows Co-op. Housing Society Ltd.", Situated at Saibaba Nagar, Kondhwa Khurd, Pune, 411048. The Said building constructed on land bearing Survey No. 46, Hissa No. 4/1, 9/A, 9/B, 9/C, 9/D, 13B/19, 13B/20 and 9/1B/2, at Village Kondhwa Khurd, Taluka haveli, District Pune, within Pune Municipal Corporation, within the limits of Sub Registrar, Haveli and is bounded by East : Open Space, South : Open Space, West : Building, North : Road.

Dated this 24th day of September, 2024.

For, The Federal Bank Ltd.
Deputy Vice President & Division Head
(Authorised Officer)

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OJAS TRADELEASE AND MALL MANAGEMENT PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Ojas Tradelease and Mall Management Private Limited
2. Date of incorporation of corporate debtor	19 May 2006
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102MH2006PT161887
5. Address of the registered office and principal office (if any) of corporate debtor	Shop No. 45, Ground Floor, F wing, Krishna Arcade, building No. 11, Yashwantrao Chavan, Khairi, Boisar, Thane, Palghar, Maharashtra, India, 401501
6. Insolvency commencement date in respect of corporate debtor	24 September 2024
7. Estimated date of closure of insolvency resolution process	23 March 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Avil Menzies Registration No. IBB/IPA-001/IP-P00017/2016-2017/10041
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: avil@caavil.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: iprjas@caavil.com
11. Last date for submission of claims	8 October 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13. Names of Insolvency Professionals Identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://bbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Ojas Tradelease and Mall Management Private Limited** on **24 September 2024**. The creditors of **Ojas Tradelease and Mall Management Private Limited**, are hereby called upon to submit their claims with proof on or before **8 October 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 26 September 2024
Place: Mumbai

Sd/-
Avil Menzies
Interim Resolution Professional
Registration No. IBB/IPA-001/IP-P00017/2016-2017/10041
Authorization For Assignment valid till 27th November 2024

Indian Overseas Bank
Thane Branch (0089)

Arjun Tower, 1st Floor, Gokhale Road, Naupada, Thane, PIN - 400 602, Maharashtra
Tel: 022-25409899/ E-mail: iob0089@iob.in

(APPENDIX IV)
POSSESSION NOTICE (for immovable property) [(Rule 8(1))]

Whereas The undersigned being the Authorized Officer of the Indian Overseas Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand notice dated **18.04.2024** calling upon the borrowers **Mr.Vithal Shankarrao Ghate C/O Room No. 17, Society No. 23, Akurli Shivneri CHS, Mhada Road No. 2, Kandivali Lokhandwala, Mumbai-400101 and Mandakini Vitthal Ghate, C/O Room No. 17, Society No. 23, Akurli Shivneri CHS, Mhada Road No.2, Kandivali Lokhandwala, Mumbai-400101** (hereinafter referred as "Guarantors") to repay the amount mentioned in the notice being **Rs. 32,87,184.16 (Rupees Thirty Two Lakhs Eighty Seven Thousand One Hundred Eighty Four and Sixteen Paise Only)** as on 18.04.2024 with further interest at contractual rates and rests, charges etc till date of realization within 60 days from the date of receipt of the said notice.

(1) The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **23rd day of September of the year 2024**.

(2) The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Indian Overseas Bank for an amount of **Rs. 32,87,184.16 (Rupees Thirty Two Lakhs Eighty Seven Thousand One Hundred Eighty Four and Sixteen Paise Only)** as on 18.04.2024 with interest thereon at contractual rates & rests as agreed, charges etc., from the aforesaid date mentioned in the demand notice till date of payment less repayments, if any, made after issuance of Demand Notice. The dues payable as on the date of taking possession is **Rs. 34,27,735.16 (Rupees Thirty Four Lakhs Twenty Seven Thousand Seven Hundred Thirty Five and Sixteen Paise Only)** as on 23.09.2024 payable with further interest at contractual rates & rests, charges etc., till date of payment.

(3) The borrowers attention is invited to provisions of Sub-section(8) of the Section 13 of the Act, in respect of time available to them, to redeem the secured assets.

Description of the Immovable Property
Equitable mortgage by way of deposit of original title deed followed by notice of intimation of property FLAT No. 702, on the 7th Floor, adm. 225 Sq. Ft. (Carpet Area) equivalent to 25.09 Sq.Mtrs. (Built up Area), in the Building No. 22/B, to be known as "Shri Gagangiri 22/B SRA Co-Operative Housing Society Ltd", situated at Sangharsh Nagar, Chandivali Farm Road, Andheri East, Mumbai- 400-072, constructed on all that piece and parcel of land, bearing CTS Nos. 11-A(P), 11-A/191 to 402, 11-D(P), 16, 16/1 to 92, 19/1 to 28, 20 (P), 25 (P), 25/1 to 32 & 50 (P), lying, being and situated at Village: Chandivali, Taluka Kuria & Dist: Mumbai Suburban, in the registration District Mumbai Suburban and Sub District of Kuria

Date : 23.09.2024
Place: Thane

Authorized Officer
Indian Overseas Bank

MUMBAI SLUM IMPROVEMENT BOARD
A REGIONAL UNIT OF
(MAHARASHTRA HOUSING AND AREA DEVELOPMENT AUTHORITY)

Tel. No. 022-66405432, E-mail - eewest.msib@mhada.gov.in

e-TENDER NOTICE

Executive Engineer (West) Division, Mumbai Slum Improvement Board, (Unit of MHADA) Room No. 537, 4th floor, Griha Nirman Bhavan, Bandra (East), Mumbai-400051 Phone Number (022) 66405432 is calling e-Tender for the 85 number of works in the form of B1 (Percentage rate) under Labour Co-op. Societies registered with DDR-III, West Suburb, Mumbai. via online e-tendering system. Tender Documents shall be available & can be downloaded from Government of Maharashtra portal <https://mahatenders.gov.in>. Bidding documents can be loaded on the website. The tender schedule as follows.

Sr. No.	Stage Dese.	Date of time period	Sr. No.	Stage Dese.	Date of time period
1	Documents sale start	26/09/2024 10.30 am.	2	Documents sale end	03/10/2024 6.15 pm.
3	Technical bid opening	07/10/2024 10.30 am. onward	4	Price bid opening	09/10/2024 10.30 am. onward

The Competent Authority reserves the right to reject any or all the tenders without assigning any reason thereof Conditional offers will not be accepted.

Note. 1 Please refer detailed tender notice on website.
Note. 2 Corrigendum / Amendments if any could be published only on the website.

MHADA - Leading Housing Authority in the Nation
Follow us: @mhadaofficial
Executive Engineer (W) M S I B Board, Mumbai

PUBLIC NOTICE

NOTICE is hereby given to public at large that our client has agreed to purchase all the undivided share, right, title and interest of **JOEY LUKE NAMDAR (Vendor)** in respect of the commercial unit more particularly described in the Schedule hereunder written.

One, Eddie D'Silva (Since Deceased) was a member of the New Panchseel Co-operative Housing Society Limited holding Flat bearing No.4-102 admeasuring 232 sq. ft. (carpet area) on the 1st Floor of the said Old Building known as Panchseel along with Shares as described in the Schedule. By and under a registered Permanent Alternate Accommodation Agreement dated 30th October, 2015, the Member was allotted a Unit No.605 admeasuring 340 sq ft carpet area in New Building to be constructed thereon by M/s Orit Developers. Mr.D'Silva passed away 7th April, 2018 leaving behind him his Last Will and Testament dated 12th October, 2015 whereby he appointed the Vendor as the Sole Executor and Beneficiary. Vendor has represented that Mr.D'Silva was a widow at the time of his death as his wife, Melkente Jitendra D'Silva pre-deceased him on 27th February, 2013 and they had no issues. Mr.D'silva did not have any lineal descendant and that Vendor is the only person who is kindred to Mr.D'Silva. Hence, as a registered Supplemental PAA Agreement dated 7th January, 2024, the Vendor came to be allotted the Premises described in the Schedule hereunder written.

Any person having any claim against, in or upon the Premises described in the Schedule hereunder written or any part thereof by way of sale, exchange, inheritance, agreement, contract, mortgage, easement, gift, lease, tenancy, lien, leave and license, charge, trust, right of residence, maintenance or otherwise whatsoever are hereby required to notify the same in writing along with supporting documentary evidence to the undersigned at their office at Swagatam, 4th Floor, Plot No.141, S.V. Road, opposite Khar Police Station, Khar (West), Mumbai-400 052, within 14 days from the date hereof failing which our client will conclude the transaction and the claim and/or objection, if any, shall be considered as waived and/or abandoned.

THE FIRST SCHEDULE ABOVE REFERRED TO:
Commercial Unit No.410 on the 4th floor admeasuring 339 sq. ft. REFA carpet area in the new proposed building to be known as "The Waterfront" and being constructed on All that piece of land or grounds bearing Survey No. F-1238 admeasuring about 1357.9 square meters and F-1240 admeasuring about 543.50 square meters and assessed by MCGM under Street No.15/A and 15/B falling in village - Bandra, Taluka Andheri situated at Turner Road, Bandra (West), Mumbai - 400 050 **TOGETHER WITH (5) fully paid up share of Rs.50/- each bearing distinctive Nos.16 to 20 (both inclusive)** issued by New Panchseel Co-operative Housing Society Limited under Share Certificate No.004 dated 29th July 2007 **TOGETHER WITH 1** car parking spaces in the Parking Tower **TOGETHER WITH** all the rights, benefits and entitlements under the Permanent Alternate Accommodation Agreement dated 30th October, 2015 and under the office of the Sub Registrar of Assurances at Andheri No.7 under Serial No.BDR-9/9276 of 2015 read with Supplemental Permanent Alternate Accommodation Agreement dated 7th January, 2024 registered with the office of the Sub Registrar of Assurances at Andheri No.BDR-19/386 of 2024.

Dated this 25th day of September, 2024.

For Divya Shah Associates
Partner

Indian Overseas Bank
Thane Branch (0089)

Arjun Tower, 1st Floor, Gokhale Road, Naupada, Thane, PIN - 400 602, Maharashtra
Tel: 022-25409899/ E-mail: iob0089@iob.in

(APPENDIX IV)
POSSESSION NOTICE (for immovable property) [(Rule 8(1))]

Whereas The undersigned being the Authorized Officer of the Indian Overseas Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand notice dated **18.04.2024** calling upon the borrowers **Mr.Vithal Shankarrao Ghate C/O Room No. 17, Society No. 23, Akurli Shivneri CHS, Mhada Road No. 2, Kandivali Lokhandwala, Mumbai-400101 and Mandakini Vitthal Ghate, C/O Room No. 17, Society No. 23, Akurli Shivneri CHS, Mhada Road No.2, Kandivali Lokhandwala, Mumbai-400101** (hereinafter referred as "Guarantors") to repay the amount mentioned in the notice being **Rs. 32,87,184.16 (Rupees Thirty Two Lakhs Eighty Seven Thousand One Hundred Eighty Four and Sixteen Paise Only)** as on 18.04.2024 with further interest at contractual rates and rests, charges etc till date of realization within 60 days from the date of receipt of the said notice.

(1) The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **23rd day of September of the year 2024**.

(2) The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Indian Overseas Bank for an amount of **Rs. 32,87,184.16 (Rupees Thirty Two Lakhs Eighty Seven Thousand One Hundred Eighty Four and Sixteen Paise Only)** as on 18.04.2024 with interest thereon at contractual rates & rests as agreed, charges etc., from the aforesaid date mentioned in the demand notice till date of payment less repayments, if any, made after issuance of Demand Notice. The dues payable as on the date of taking possession is **Rs. 34,27,735.16 (Rupees Thirty Four Lakhs Twenty Seven Thousand Seven Hundred Thirty Five and Sixteen Paise Only)** as on 23.09.2024 payable with further interest at contractual rates & rests, charges etc., till date of payment.

(3) The borrowers attention is invited to provisions of Sub-section(8) of the Section 13 of the Act, in respect of time available to them, to redeem the secured assets.

Description of the Immovable Property
Equitable mortgage by way of deposit of original title deed followed by notice of intimation of property FLAT No. 702, on the 7th Floor, adm. 225 Sq. Ft. (Carpet Area) equivalent to 25.09 Sq.Mtrs. (Built up Area), in the Building No. 22/B, to be known as "Shri Gagangiri 22/B SRA Co-Operative Housing Society Ltd", situated at Sangharsh Nagar, Chandivali Farm Road, Andheri East, Mumbai- 400-072, constructed on all that piece and parcel of land, bearing CTS Nos. 11-A(P), 11-A/191 to 402, 11-D(P), 16, 16/1 to 92, 19/1 to 28, 20 (P), 25 (P), 25/1 to 32 & 50 (P), lying, being and situated at Village: Chandivali, Taluka Kuria & Dist: Mumbai Suburban, in the registration District Mumbai Suburban and Sub District of Kuria

Date : 23.09.2024
Place: Thane

Authorized Officer
Indian Overseas Bank

PUBLIC NOTICE
TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that the following share certificates of M/s. Raymond Limited having its Registered Office at Plot No. 156/H. No. 2, Village Zadgaon, Ratnagiri-415612, Maharashtra registered in the name of the shareholder (deceased) mentioned below have been lost.

Sr. No.	Name of the Shareholder	Folio No.	Certificate Nos.	Distinctive Numbers	No. of Shares
1)	Devkumar Gopaldas Aggarwal (Deceased)	317903	6042496	41572247 to 41572296	50
			6042497	41572297 to 41572346	50
			6042498	41572347 to 41572396	50
			6042499	41572397 to 41572446	50
			6042500	41572447 to 41572496	50
			6063162	42536593 to 42536642	50
2)	Devkumar Gopaldas Aggarwal (Deceased)	00318607	217645	32801229 to 32801278	50
			3914390	12554831 to 12554880	50
			3968788	36608476 to 36608525	50

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificates should lodge such claim with the Company or its Registrar and Transfer Agents Link Intime India Private Limited, 247 Park, C-101, 1st Floor, L.B.S. Marg, Vikhroli (W), Mumbai-400083, Tel. : 022 49186270 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificates.

Naheed T. Carrimjee
Partner
Desai Desai Carrimjee & Mulla

Place : MUMBAI
Date : 26.09.2024

PUBLIC NOTICE

Shri Harilal B. Bhavsar (Deceased) and Shri Shantilal B. Bhavsar (Deceased) were joint members of Navijan Co-op. Hsg. Soc. Ltd. having address at 1st Floor, Bldg. No. 06, Dr. D. Bhadkamkar Marg, Mumbai - 400 008 holding Flat No. 10 in Bldg. No. 11 of the society holding Share Certificate No. 1159 bearing nos. 4941 to 4945 (both inclusive) since 06/05/1970.

In the year 1970, Shri Harilal B. Bhavsar and Shri Shantilal B. Bhavsar made an application for adding Associate Member, on the basis of the said application Society has added the name of Shri Ashwinkumar B. Bhavsar as Associate Member on 20/05/1970 vide LR/750/1970.

Shri Shantilal B. Bhavsar died on 06/11/2014 at Mumbai, Death Certificate issued by MCGM No. D-2020-27 90261-000095 dated 10/01/2020.

Shri Harilal B. Bhavsar died on 05/01/2007 at Mumbai, Death Certificate issued by MCGM No. D-2020-27 90261-000095 dated 10/01/2020.

Now Ms. Sangeeta Harilal Bhavsar (Daughter of Late Shri Harilal B. Bhavsar and Shri Bharat Shantilal Bhavsar (Son of Late Shri Shantilal B. Bhavsar) have jointly applied to the Society for transfer of Share through transmission under Bye-Law No. 35 as the legal heirs of deceased members the entire Flat / Share / Capital / Property in their favour for the share of the deceased members Shri Harilal B. Bhavsar and Shri Shantilal B. Bhavsar as per formalities laid down in the Bye-Laws of the Society.

This application for joint membership submitted by Ms. Sangeeta Harilal Bhavsar and Shri Bharat Shantilal Bhavsar (applicants) to the Society office is by way of

